

THE MOTOR ACCIDENT CLAIM TRIBUNAL, MUMBAI

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Right to Information Act, 2005

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Brief Introduction

The Motor Accident Claims Tribunal Bombay started working in the year 1959, in the Bombay City Civil Court, Bombay, under notification No. MVA 5957/39100-XII, Home Department, Sachivalaya, in the year 1959.

Thereafter, separate Motor Accident Claims Tribunal, Bombay was established in the year

in 1962 and started its functioning in the building, known as Jhahangir Building, at 133, M.G. Road, Fort, Bombay, under Resolution No.MVA-5461/57745-XII, dated 08/06/1962.

The post of Additional Member, for Motor Accident Claims Tribunal for Greater Bombay was created in the year 1972 under Resolution No. MCT 1270/28813-I-XII-B, Home Department, dated 25/08/1972 and thereafter second additional court and third additional court were created in the year 1980 and 1983 under Resolution No. MCT-1274/9 Tra-6, Home Department, dated 18-08-1980 & No.MCT-0182/6-TRA-6, Mumbai dated 20/05/1983 Home Department, respectively. The fifth court was created vide Resolution No.0901/1165/CR 117 (A)/TRA-5. The sixth, seventh and eighth courts were created vide Resolution No.MCT -0901/11651Cr117 (B)/TRA-5 dated 02/12/2003

The Motor Accident Claims Tribunal, Bombay, shifted to the present premises at 9, Hazarimal Somani Marg, opp. Chatrapati Shivaji Terminus, Mumbai, in the month of March/April, 1988. It is a government building and is under Public Works Department, Government of Maharashtra. The building is one storied building and is in the type of barracks. It is situated just opposite to the Chatrapati Shivaji Terminus, Mumbai.

I :- The Particulars of the Organisation, Functions and Duties

| | |
|-----------------------------|--|
| Name of the Organisation :- | Motor Accident Claims Tribunal, Mumbai. |
| Address:- | 9, Hazarimal Somani Marg, Opp. Chatrapati Shivaji Terminus, Mumbai – 400001. |
| Name of Govt Dept:- | Home Department, TRA – 5. |
| Jurisdiction:- | Local Limits of Mumbai, |
| Duties:- | Hearing and disposing of Claim Applications filed under Motor Vehicle Rules and Motor Vehicle Act 1988. |
| Policy :- | To do Justice to the litigants and expeditious disposal of claim applications. |
| Details of Property :- | The premises at 9, Hazarimal Somani Marg, is Government building under the Public Works Department – Apprx. Area 6500 sq.ft. |
| Office Phone Number:- | 022-22075752 022-22076694 |
| Office Timings:- | 10.30 a.m. To 06.00 p.m. |
| Lunch Timing :- | 02:00 p.m. to 02:30 p.m. |
| Weekly Off :- | 02nd & 4th Saturday and all Sundays |

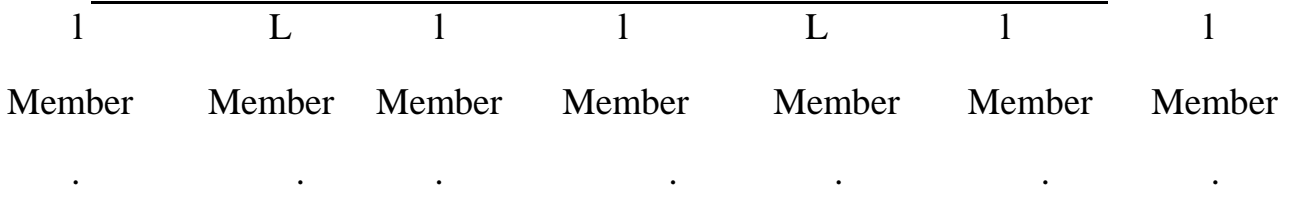
Hierarchy of the Officials

CHAIRMAN

I

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...

-



I

Registrar

I

Addl. Registrar

I

Accounts Officer

Asstt. Registrar

Asstt. Registrar

1

1

1



Asstt. Accounts Officer

Sheristedar

Superintendent

I

L

L



I

Head Clerk

I

Stenographer

I

Interpreter

I

Asstt. Superintendent.

I

Clerk - Typist

1

Bailiff

1

Chopdar

1

Havildar

1

Naik

1

Daftari

1

Peon

1

Watchman

1

Hamal

1

Sweeper

II:- Powers and duties of its Officers and employees.

Duties and functions of Chairman and the Members:-

Judicial Functions and Duties :

To hear and decide the Claim Applications under Motor Vehicles Act, 1988.

Administrative powers and duties of the Chairman:-

As per the Government Resolution No.MCT/0276/4–XXXV-TR, Sachivalaya, Mumbai 32, dated 3/11/1976 the Chairman has been declared as the Head of the Department.

Chairman being the head of the department is the incharge of the overall administration. Administrative duties:-

1. Powers to make appointments in the staff in accordance with the rules.
2. Powers to grant promotions:- Promotions of the staff working on the establishment.
3. Sanction of leave to the Members and the other gazetted officers working on the establishment.
4. Grant of advance/additional increments to the staff members as motivation.
5. Powers to take action under the Discipline and Conduct rules against the Staff members.

Financial powers and duties:-

1. Sanction of Increments to the staff members.
2. Sanction of Contingent expenses.
3. Sanction of advances under the rules i.e. House Building Advance, Scooter/Motor Cycle Advance, Cycle Advance etc.
4. Sanction of Travelling Allowance Bills
5. Sanction of advance from G.P. Fund
6. Sanction of Festival Advance.
7. Sanction of Tour and travel advances.
8. Sanction of Transfer T.A.
9. All other powers and duties as specified from time to time in the rules and the government resolutions.
10. The Chairman is also entrusted with the matters of State Transport Appellate Tribunal, Maharashtra State.

Powers and duties of the Registrar (I)

Vide Government Resolution No.MCT-1362/64819-XII, Sachivalaya, Mumbai-32, dated 26/4/1963 the Registrar has been declared the Head of the Office.

Being the incharge of the Office the Registrar has been entrusted with the following powers and duties;-

1. The Registrar looks after all the correspondence in all subjects with the Government and all its departments and with the Hon'ble High Court.
2. The Registrar is the incharge of the Establishment of the office and looks after practically all matters concerning with it.
3. The Registrar is entrusted with compliance and making submissions and correspondence in all respect for the appointment of the Staff.
4. The registrar is entrusted with making submissions and other compliances in respect of the promotions of the staff.
5. He has to make representation of appeals of the staff members to the Administration and the Chairman.
6. He is to look after the procedure of permanency of the staff.
7. He is the incharge of the Dead Stock and entrusted with the work of the verification and signing of the Dead Stock Register.

8. The Registrar is also entrusted with the work of verification of the Stationary and indent Register and other incidental duties in its connection.
9. Registrar is the incharge of the office maintenance and has to supervise the maintenance
10. Other incidental powers and duties as conferred by the Govt. and the Hon'ble High Court through orders, G.R's and notifications from time to time.

Powers and duties of the Addl. Registrar.

1. The Additional Registrar is entrusted with the work of compliance of the High Court Writs.
2. He is incharge of the Execution Section and other duties in the connection.
3. He is responsible for issuing certified copies and the accounts of Certified copy section.
4. He is also entrusted with the work of supervision of preparation and issuance of Award and bill of costs.
5. He is also entrusted with the work of verification of the new applications under the M.V.Rules.
6. The Addl. Registrar is incharge of the establishment section in following subjects:-
 - a. Muster and Late Muster of the Staff.
 - b. Casual Leave and Earned Leave applications of the staff and its account.
 - c. Seniority List.
 - d. Submissions as regard to Pension Cases
 - e. Submissions as regard to Advance Increments.
7. Other incidental duties as may be entrusted by the Hon'ble Chairman.

Powers and duties of the Account officer-

1. To get all types of bills prepared, viz. pay bills, T.A. Bills, LTC Bills Contingent bills, Telephone bills, electricity bills, GPF bills, Permanent advance bills, Festival Advance bills, Medical reimbursement bills, Leave encashment bills, Supplementary bills, revision of Pay, Advance increment etc. check them and initial before sending for signature of the concerned officer.
2. To get the register filled up every month in respect of the above mentioned bills- viz. Master list, broad sheet, GPF of class IV, Increment register, GIS register, PT register, festival advance, T.A. Advance, LTC Register, House building/Motor Car/Scooter/Cycle Advance register, Pay Advance, and D.C., A.C. bill register, Electricity bill register, Telephone bills, permanent Advance register undisbursed Pay and allowance Register, Progressive expenditure register, Supplementary claim register, Supplementary demand/budget/appropriation register, Audit objection register, Reconciliation Register etc.
3. Cash book checking before sending for signature.
4. To check the service stamp register.
5. To check dead stock register, six monthly and get it certified from the Head of the Office.
6. Prepare Budget of expenditure, loans and advances and performance budget. Prepare 4 monthly, 8 monthly, and 9 monthly budgets.
7. To check service books.
8. To check submissions of payment and investment.
9. Such other incidental work concerning the department.

Powers and duties of the Assistant Register. (Judicial)

1. To prepare Award and Bill of costs, get them checked by the Addl. Registrar before putting up for Member's signature.
2. Prepare injunction orders and stay orders. Inform the concerned R.T.O. and Collector, as the case may be.
3. Preparing execution warrants.
4. High Court return regarding disposal and pending matters before each Tribunal.
5. To deal with transfer matters and transfer of decrees.
6. To check and sign the witness summons prepared and prepare letter of request to various courts calling for papers as per the order of the Tribunal
7. Staff arrangement in the court during the absence of the regular staff.
8. To attend to work of legal aid and Loknyayalaya work.
9. Attend to affirmation of various affidavits such as injunction application, restoration application, setting aside ex-parte order, legal heirs applications, minor-major applications etc.
10. Attend to various enquiries including writs, execution, stay, injunction, summons etc.
11. To check the daily work sheets of execution, injunction, certified copy and High Court sections and supervise these sections so as to get the work done from these sections smoothly.

12. Such other work as assigned by the superiors.

13. Other incidental work concerning his table, not enumerated above.

Powers and duties of the Assistant Registrar (P.L.A.)

1. To check submission slips prepared by the P.L.A. clerk in respect of the payment and place the matters for payment before the concerned officer.
2. To check the submissions and letters for the investment recalling the amount from the various banks and countersign the submissions and letters.
3. To check the deposit list and Bank book.
4. To check the investment register with various bank registers.
5. To attend the P.L.A. audit objection.
6. To get the work done from the subordinate staff in respect of the bank investment, conciliation, and the unclaimed amount.
7. To assist the Accounts Officer and Registrar in the P.L.A.
8. To keep supervision on the payment and investment section so as to complete the work day to day.
9. To attend affirmations and various affidavits concerning investment section.
10. Attend to P.L.A. section enquiries.
11. Other incidental work concerning this table not enumerated above.

III:- The procedure followed in the decision making process, including channels of supervision and accountability:

The powers and duties can be divided in to two folds i.e. Judicial powers and Administrative powers. While the Members are mainly desposing of the Judicial powers under the existing rule and regulations the Chairman has two folded powers – Judicial and Administrative. As the main aim and function of the organization is to hear and dispose of claim applications under the Motor Vehicle Rules, the administrative side for the same process and procedure can be described as follows:

As per the requirement of the procedure the Administrative side consists of following ten different sections/departments:-

1. Court Rooms
2. Filing Section
3. Bailliff Section
4. Certified copy Section

5. Execution Section
6. P.L.A. Section.
7. Accounts Department
8. Establishment Section
9. Record Room.

10. Library.

The procedure in brief can be summarised as follows:

The claim application under the M.V.R. is received by the filing section. It is thoroughly verified by responsible officers i.e. Registrar and Additional Registrar. Any short comings/objection are mentioned in the form of office objections. The application is then numbered and assigned to Court No.1 to 8 serially as per the directions of the Hon'ble Chairman. On the first date the application is notified on the board under the caption of issuance of Notices / 'for Removal of Office Objection' if any. Notices are the directed to the opposite parties and insurance company, if any. After the appearance of the opposite parties or otherwise as per the direction of the Court the Application U/s140 of M.V.Rule. is heard and decided. Order is passed to that effect. Application is the fixed for filing of Written Statement and after filing of W.S. by the parties it is kept for filing and settling issues then filing the documents it is fixed for recording of evidence on a fixed date. Summonses are issued to the witnesses. The parties adduce evidence as per the requirement. Thereafter the matter is kept for arguments. After hearing arguments of all the sides the mater is kept for Order/Judgment.

Order/Judgment is passed on fixed date. Order for deposit of Award amount if any are complied by the Investment Departments. On Deposit of the Award amount or on of the same, investment/payment as the order may be is done by the investment and Accounts department. If the amount of award is not deposited by the opposite party, in that case execution proceeding is initiated for the recovery of the same.

The other administrative work is done according to the procedure laid down as per M.C.S.R. and orders and directions of the govt. and of the Hon'ble High Court from time to time.

Loknyayalaya is held on every Saturday in the same premises. If the litigants and advocates are willing to place the matter before the Loknyayalaya, the matter is sent before Lok Nyaklaya If the matter is settled the Loknyalaya panel consisting of Hon'ble High Court retired Justice and two members of Bar association. The panel is passes orders accordingly.

Conciliation is held on every Saturday, The conciliation panel is presided over by single retired High Court Justice.

Brief working of the different Sections and Departments.

1. Filing Section :- Claim Applications Under Motor Vehicle Rule are received by this section. The Claim Application U/s 166,140A and 163A are thoroughly scrutinized and verified by and under the supervision of the Registrar and the Addl. Registrar. Requisite stamp fee is counted and stamps are canceled and entry to that effect is made in the stamp cancellation register. Shortcomings if any are noted as office objections. Generally, the same are brought to the notice of the concern advocate.

The claim applications are firstly numbered under lodging number and thereafter under the regular Application number. Applications are thereafter send to C.R. No.1 to 8 serially as per the directions of the Hon'ble Chairman.

In this process the section is required to maintain following Registers:

1. Lodging register.
2. Filing Register
3. Stamp Cancellation Register.
4. Assignment Register

2. Bailliff Section : Notices are served to the parties and Insurance companies as per the direction of the court under register A.D. Entry of the acknowledgment received are made in register. The copies and acknowledgment are then kept in concern matters.

In the process the department is required to maintain:

1. Outward Register and
2. Process fee Register

3. Certified Copy Section :- This section issues certified copies of various orders and documents as permissible under the rule upon payment of requisite fees as per

the rules, to the litigants and advocates. The section is required to maintain following registers:

1. Certified Copy Register.
2. Stamp Cancellation Register.
3. Cash Book.
4. Urgent Copies Register.

4. Execution Section:- In the event of non deposit of the amount of Award/Award by the party, the execution proceedings are initiated by the applicant against the opposite party for recovery. The application is received scrutinized and order is obtained from the court. This order is executed through the Sheriff of Mumbai and through the Collector of the District. Following Registers are required to be maintained by the section:

1. Execution Application Register.
2. Stamp Cancellation Register.

5. Personal Ledger Account :- This section is concerned with Investment and Payment of Award amount if deposited as per the award. This department receives cheques deposited by the opposite parties and insurance companies. The responsibility of investing the amount of award as per the direction of the court lies with this department. Regular payment of award amount and payments on maturity i.e. after the investment period is over or after the minor applicants attaining the age of majority, is done under the supervision of Accounts Officer. This section is also entrusted with the work of bank reconciliation.

6. Accounts Department :- (**Pay Bill Section**) The work of preparing pay bills and other bills i.e. Contingency Bills, Advances bills, etc. is done by this department. The three monthly, six monthly, eight monthly and yearly budget is also prepared.

7. Establishment Section:- This section is entrusted with the work of maintaining the personal record of the employees, correspondence with the Govt. and other

offices. This section maintains the service books, personal files, muster and other incidental record. It also maintains different files for the correspondence as above. It also maintains the files of different advances, contingent expenses. The files regarding appointments, promotions, S.C. S.T., relevant office orders, etc. are also maintained. Other registers maintained are Dead Stock Register, Cash Book Register, Stationary Register, Permanent Allowance Register, Cheque Register, Undisbursed Amount Register, GPF Register, GIS Register etc,

8. Library:- The library facility is strictly for the Hon'ble Chairman and Members. Only books related to various Acts/Rules etc. which are generally required for reference in the Judicial and Administrative work are maintained.

9. Record Room:- Disposed of matters are serially arranged and kept in the Record Room. The files of Applications are generally arranged in file A,B,C and D which helps the destruction of unwanted record periodically.

IV:- Norms set for the discharge of its functions:

Motor Accident Claims Tribunal being a Judicial Authority, though for administrative purposes it is governed by the policies and principles of the Home Department, Govt. of Maharashtra, the Judicial governance is that of the Hon'ble High Court, Bombay. The norms for minimum disposals of Claim Applications are prescribed by the Hon'ble High Court. Periodical review of the same is taken by the Hon'ble High Court and accordingly the norms are reviewed. The performance of the Chairman as well as the Members is also monitored by the High Court. The Tribunal is therefore required to submit monthly statements and thereafter four monthly statements of disposals by each of the member and the Chairman to the Hon'ble High Court.

So also, the minimum working days during the year are also kept the same with those of the Hon'ble High Court. The Motor Accident Court follows the Yearly calender of the High Court, Bombay. The Loknyayalaya which is held on every Saturday in the premises is also as per the directions of the Hon'ble High Court and is presided over by the panel consisting of one retired Justice and two members of the BAR association.

V:- The rules, regulations, instructions, manuals and records, held by it or under its control or used by its employees for discharging its function:

| Sr. No. | <u>Functioning of Administration</u> | <u>Where available</u> |
|---------|--|--------------------------------|
| 1. | Maharashtra Civil Services Rules | Government Book |
| 2. | Maharashtra Civil Services Rules (Appeal and Discipline) (Conduct) 1979 | Depot, Charni Road, Mumbai. |
| 3. | Maharashtra Contingent Expenditure Rules | |
| 4. | Bombay Finance Rules | |
| 5. | Maharashtra Treasury Rules | |
| 6. | Maharashtra Budget Manual | |
| 7. | Civil Manual | |

| <u>Sr.No.</u> | <u>Rules/Acts generally required/used in discharging Judicial duties</u> | <u>Where available</u> |
|---------------|--|------------------------|
| 1 | Motor Vehicle Rules | Government Book |
| 2 | Motor Vehicles Act | Depot, Charni |
| 3 | Civil Procedure Code | Road, Mumbai. |
| 4 | Evidence Act | |

VI:- Statement of the Categories of documents that are under its control:

As specified under Para III..

VII:- The particulars of any arrangement that exists for consultation with or representation by the members of the public in relation to the formulation of its policy or implementation thereof:-

No such specific arrangement exists presently. The members of public, however, may consult with the Registrar or the Addl. Registrar if required.

VIII:- A statement of the boards, councils, committees and bodies consisting of two or more persons constituted as it part for the purpose of its advice, and as to whether meetings of those councils, committees and other bodies are open to the public, or minutes of such meetings are accessible for public:-

No any such board, council, committee or body exists presently.

IX:- A directory of its officers and employees

| Sr. No. | Designation | Name of the Officer/Employee | Class | Basic Pay |
|---------|------------------------|------------------------------|-------|-----------|
| 1 | Chairman | | | |
| 2 | Member | Smt. N. U. Kapadi | I | 63,070 |
| 3 | Member | Shri. A. G. Bilolikar | I | 67,210 |
| 4 | Member | Vacant | I | -- |
| 5 | Member | Shri. S. B. Hedaoo | I | 56,470 |
| 6 | Member | Shri. D. N. Bankar | I | 52780 |
| 7 | Member | Shri. R. S. Aradhye | I | 51,550 |
| 8 | Member | Shri. S. M. Yallatti | I | 58,930 |
| 9 | Registrar | Shri. V. D. Bharti | II | 66,000 |
| 10 | Addl. Registrar | Shri. A. K. Gaikwad | II | 62,200 |
| 11 | Accounts Officer | Shri. A. G. Ghole | II | 62,200 |
| 12 | Asstt.Accounts officer | Vacant | II | -- |
| 13 | Asstt. Registrar | Shri. A. M. Potawe | III | 58,500 |
| 14 | Asstt. Registrar | Shri. F. M. Sulane | III | 55,100 |
| 15 | Sheristedar | Shri. V. G. Thoke | III | 50,400 |
| 16 | Sheristedar | Shri. D. S. Angre | III | 51,900 |
| 17 | Sheristedar | Vacant | III | -- |
| 18 | Sheristedar | Vacant | III | -- |
| 19 | Sheristedar | Vacant | III | -- |
| 20 | Sheristedar | Vacant | III | -- |
| 21 | Sheristedar | Vacant | III | -- |
| 22 | Sheristedar | Vacant | III | -- |
| 23 | Superintendent | Vacant | III | -- |
| 24 | Head Clerk | Shri. P. H. Kini | III | 49,000 |
| 25 | Interpreter | Smt. M. D. Ghonsalvis | III | 45,400 |
| 26 | Interpreter | Smt. M. M. Shelar | III | 45,400 |

| | | | | |
|----|---------------|-----------------------|-----|--------|
| 27 | Interpreter | Vacant | III | -- |
| 28 | Interpreter | Vacant | III | -- |
| 29 | Interpreter | Vacant | III | -- |
| 30 | Interpreter | Vacant | III | -- |
| 31 | Interpreter | Vacant | III | -- |
| 32 | Interpreter | Vacant | III | -- |
| 33 | Record keeper | Smt. N. A. Kadam | III | 45,400 |
| 34 | Asstt. Supdt | Smt. S. S. Nalavade | III | 45,400 |
| 35 | Asstt Supdt | Smt. J. P. Mahadik | III | 45,400 |
| 36 | Asstt. Supdt | Vacant | III | -- |
| 37 | Senior Clerk | Vacant | III | -- |
| 38 | Clerk-Typist | Shri. A. R. Prajapati | III | 32,300 |
| 39 | Clerk-Typist | Shri. M. A. Ansari | III | 35,300 |
| 40 | Clerk-Typist | Shri. C. S. Kadam | III | 36,400 |
| 41 | Clerk-Typist | Smt. A. A. Sarwankar | III | 32,300 |
| 42 | Clerk-Typist | Smt. V. R. Meher | III | 30200 |
| 43 | Clerk-Typist | Smt. J. K. Naik | III | 37500 |
| 44 | Clerk-Typist | Kum. M. B. Dias | III | 27,600 |
| 45 | Clerk-Typist | Kum. S. N. Jadhav | III | 27,600 |
| 46 | Clerk-Typist | Smt. A. D. Warerkar | III | 27,600 |
| 47 | Clerk-Typist | Smt. M. A. Bodke | III | 27,600 |
| 48 | Clerk-Typist | Shri. V. S. Dhakne | III | 26,000 |
| 49 | Clerk-Typist | Shri. S. S. Savale | III | 26,000 |
| 50 | Clerk-Typist | Shri. P. G. Gandhewar | III | 26,000 |
| 51 | Clerk-Typist | Smt. S. P. Sonawane | III | 21,100 |
| 52 | Clerk-Typist | Shri. K. N. Gholap | III | 31,100 |
| 53 | Clerk-Typist | Shri. S. P. Rane | III | 26,000 |
| 54 | Clerk-Typist | Shri. M. A. Deshmukh | III | 24,500 |

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|----|--------------------|-------------------------|-----|--------|
| 55 | Clerk-Typist | Shri. S. M. Gawai | III | 23,100 |
| 56 | Clerk-Typist | Shri. S. Swamidas | III | 21,100 |
| 57 | Clerk-Typist | Shri. A. B. Wagh | III | 22,400 |
| 58 | Clerk-Typist | Shri. Ayyasami Chinappa | III | 21,100 |
| 59 | Clerk-Typist | Shri. N. P. Chavan | III | 21,700 |
| 60 | Clerk-Typist | Shri. S. M. Satpute | III | 21,700 |
| 61 | Clerk-Typist | Smt. A. R. Hande | III | 21,700 |
| 62 | Clerk-Typist | Shri. B. S. Kamble | III | 21,700 |
| 63 | Clerk-Typist | Smt. M. S. Pardeshi | III | 21,700 |
| 64 | Clerk-Typist | Shri. P. A. Davhale | III | 21,100 |
| 65 | Clerk-Typist | Smt. A. V. Bandgar | III | 21,100 |
| 66 | Clerk-Typist | Smt. R. K. Valvi | III | 21,100 |
| 67 | Clerk-Typist | Shri. M. D. Salunkhe | III | 24,500 |
| 68 | Clerk-Typist | Vacant | III | -- |
| 69 | Clerk-Typist | Vacant | III | -- |
| 70 | Bailiff | Shri. J. G. Ramugade | III | 34,300 |
| 71 | Bailiff | Shri. S. G. Chavan | III | 36,400 |
| 72 | Bailiff | Shri. R. T. Divte | III | 36,400 |
| 73 | Bailiff | Shri. S. R. Jadhav | III | 36,400 |
| 74 | Bailiff | Shri. S. N. Hatkar | III | 34,000 |
| 75 | Bailiff | Vacant | III | -- |
| 76 | Bailiff | Vacant | III | -- |
| 77 | Bailiff | Vacant | III | -- |
| 78 | Driver | Shri. P. K. Rupwate | III | 35,300 |
| 79 | Stenographer (H/G) | Smt G. D. Ekawade | III | 43,100 |
| 80 | Stenographe (H/G) | Smt. M. M. Kunte | III | 68,000 |
| 81 | Stenographer (H/G) | Shri. S. S. Bhogate | III | 68,000 |
| 82 | Stenographer (H/G) | Smt. R. L. Sawant | III | 68,000 |

| | | | | |
|-----|--------------------|----------------------|-----|--------|
| 83 | Stenographer (H/G) | Shri. S. D. Kamble | III | 48,500 |
| 84 | Stenographer (H/G) | Shri. U. V. Gharat | III | 19,570 |
| 85 | Stenographer (H/G) | Vacant | | -- |
| 86 | Stenographer (L/G) | Vacant | III | -- |
| 87 | Stenographer (L/G) | Vacant | III | -- |
| 88 | Stenographer (L/G) | Vacant | III | -- |
| 89 | Librarian | Vacant | III | -- |
| 90 | Chopdar | Shri. S. G. Jadhav | IV | 35,000 |
| 91 | Havildar | Shri. S. N. Sakat | IV | 32,700 |
| 92 | Havildar | Shri. S. G. Kom | IV | 29,000 |
| 93 | Havildar | Shri. R. B. Doiphode | IV | 31,700 |
| 94 | Havildar | Shri. D. K. Jadhav | IV | 35,000 |
| 95 | Havildar | Shri. D. P. Worlikar | IV | 30,200 |
| 96 | Havildar | Shri. G. K. Jagtap | IV | 36,100 |
| 97 | Havildar | Shri. A. D. Gharat | IV | 25,800 |
| 98 | Naik | Shri. G. V. Kelkar | IV | 34,000 |
| 99 | Daftari | Smt.P. P. Pawar | IV | 30,200 |
| 100 | Daftari | Shri. J. P. Yadav | IV | 29,900 |
| 101 | Peon | Shri. P. D. Sawant | IV | 28,200 |
| 102 | Peon | Shri. J. R. Talekar | IV | 28,200 |
| 103 | Peon | Shri. J. C. More | IV | 24,300 |
| 104 | Peon | Shri. P. V. Mukane | IV | 20,300 |
| 105 | Peon | Shri. S. P. Pasi | IV | 34,400 |
| 106 | Peon | Shri. J. N. Sakpal | IV | 31,500 |
| 107 | Peon | Shri. L. G. Ghosh | IV | -- |
| 108 | Peon | Shri. P. N. Vakvade | IV | -- |
| 109 | Peon | Vacant | IV | -- |
| 110 | Peon | Vacant | IV | -- |

| | | | | |
|-----|----------|---------------------|----|--------|
| 111 | Peon | Vacant | IV | -- |
| 112 | Peon | Vacant | IV | -- |
| 113 | Peon | Vacant | IV | -- |
| 114 | Hamal | Vacant | IV | -- |
| 115 | Hamal | Vacant | IV | -- |
| 116 | Watchman | Shri. G. S. Jadhav | IV | 27,200 |
| 117 | Watchman | Shri. S. P. Salke | IV | 12,060 |
| 118 | Sweper | Shri. M. C. Lawana | IV | 30,800 |
| 119 | Sweeper | Shri. J. M. Solanki | IV | 20,300 |

X:- The monthly remuneration received by each of its employee including the system of compensation as provided in regulations.

Designation and payoff the employees working in Motor Accident Claims Tribunal:-

| Sr. No. | Designation | Pay Scale | Basic Pay |
|---------|-------------------------|-----------------------------|-----------|
| 1 | Chairman/Member | 51550-1230-58930-1380-63070 | - |
| 2 | Registrar | 44900-142400 | 4600 |
| 3 | Addl. Registrar | 44900-142400 | 4600 |
| 4 | Accounts Officer | 44900-142400 | 4600 |
| 5 | Stenographer (H/G) | 41800-132300 | 4400 |
| 6 | Asstt. Registrar | 38600-122800 | 4300 |
| 7 | Asstt. Accounts Officer | 41800-132300 | 4400 |
| 8 | Sheristedar | 38600-122800 | 4300 |
| 9 | Superintendent | 38600-122800 | 4300 |
| 10 | Stenographer (L/G) | 38600-122800 | 4300 |
| 11 | Head Clerk | 35400-112400 | 4200 |

| | | | |
|----|-----------------------|-------------|------|
| 12 | Interpreter | 29200-92300 | 2800 |
| 13 | Librarian | 29200-92300 | 2800 |
| 14 | Asstt. Superintendent | 25500-81100 | 2400 |
| 15 | Record Keeper | 25500-81100 | 2400 |
| 16 | Senior Clerk | 25500-81100 | 2400 |
| 17 | Clerk-Typist | 19900-63200 | 1900 |
| 18 | Bailliff | 19900-63200 | 1900 |
| 19 | Driver | 19900-63200 | 1900 |
| 20 | Chopdar | 19900-63200 | 1900 |
| 21 | Havildar | 16600-52400 | 1600 |
| 22 | Naik | 16600-52400 | 1600 |
| 23 | Daftari | 15000-47600 | 1300 |
| 24 | Peon | 15000-47600 | 1300 |
| 25 | Hamal | 15000-47600 | 1300 |
| 26 | Watchman | 15000-47600 | 1300 |
| 27 | Sweeper | 15000-47600 | 1300 |

XI :- The budget allocated to each of its agency, indicating the particulars of all plans, proposed expenditures and reports of disbursement if any :

2019 - 2020

| Detailed Head | Estimated provision | |
|--|-----------------------|----------------|
| Chairman, Motor Accident Claims Tribunal | Salary | 12,00,00,000/- |
| | Traveling expenses | 10,00,000/- |
| | Office Expenses | 50,00,000/- |
| | Petrol, Oil, Diesel | ----- |
| | Expenses on Computers | 10,00,000/- |
| | Professional Service | 1,00,000/- |
| Total | | /- |

| Controlling Officer | Detailed Head | Estimated provision |
|---|-----------------------|---------------------|
| Presiding Officer, State Transport Appellate Tribunal, Maharashtra State, Mumbai | Salary | 42,00,000/- |
| | Traveling expenses | 20,000/- |
| | Office Expenses | 2,00,000/- |
| | | ----- |
| | Expenses on Computers | 1,00,000/- |
| Total | | 26,14,000/- |

XII:-The manner of execution of subsidy programs, including the amounts allocated and the details of beneficiaries of such programs:

No such program is undertaken by this organization.

XIII:- Particulars of recipients of concessions, permits authorizations granted by it.

No such concessions or permits are granted by this organization.

XIV:- Details in respect of the information available to or held by or reduced in an electronic form

Nil

XV:- The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room if maintained for public use:-

Nil

STATE TRANSPORT APPELLATE TRIBUNAL, MAHARASHTRA
STATE, MUMBAI.

State Transport Appellate Tribunal, Maharashtra State, Mumbai was formed on dated 3 May 1971 under the provision of section 89 and 90 of Motor Vehicle Act, 1988. Main function of this Appellate Authority is to hear and decide appeals, Revisions and Miscellaneous Application against the orders of Regional Transport Authority.

Jurisdiction:- Regional limits of State of Maharashtra.

Powers and functions of this appellate authority are interested with Chairman, Motor Accident Claims Tribunal, Mumbai in addition to his duties as Chairman, M.A.C.T., Mumbai.

Registrar, Motor Accident Claims Tribunal, Mumbai has also been declared as Registrar, S.T.A.T., M.S., Mumbai and he supposed to help the Chairman in handling the functions of Tribunals.

Vide Rule 97(1) of Bombay Motor Accident Rules, 1989 the institution fees for Appeal and Revision has been fixed to Rs.150/-

On filing of such Appeals and Revisions, notices are issued to Respondents their reply is sort and after hearing, Orders are passed according to law.

Any party or person aggrieved by any orders of the Regional Transport Authority can file appeal/ Revision before this authority. The necessary documents with appeals are Appeal Memo i.e. Main Application, Certified Copy of the order under challenge/Review. Vakalatnama, and Court fees as above.

Register maintained by concern clerks are Appeal Register, Revision/Review Register, Cash Book for institution fees.

Certified copies of orders etc. are issued as per the Certified Copy Rules, Rs.15/- for first page and Rs.3/- every additional page. Certified copy Register and Cash Book are maintained. Disposal Register is maintained to keep the record of disposal matters. There is separate Dead Stock Register for STAT.

Similarly Writ Register is maintained for Writs received from Hon'ble High Court which are duly complied and return.

IX:- A directory of its officers and employees

| <u>Sr.No.</u> | <u>Designation</u> | <u>Name of the Officer/Employee</u> | <u>Class</u> | <u>Basic Pay</u> |
|---------------|--------------------|-------------------------------------|--------------|------------------|
| 1 | Presiding Officer | Hon'ble Shri. S. D. Raikar | I | 76,450 |
| 2 | Superintendent | Vacant | III | -- |
| 3 | Stenographer (H/G) | Mrs. M. R. Murudkar | III | 23420 |
| 4 | Clerk-Typist | Shri. S. S. Yadav | III | 8460 |
| 5 | Peon | Shri. V. B. Goilkar | IV | 8440 |
| 6 | Pepn | Vacant | IV | -- |

X:- The monthly remuneration received by each of its employee including the system of compensation as provided in regulations.

Designation and payoff the employees working in State Transport Appellate Tribunal, M.S., Mumbai:-

| | Designation | Pay Scale |
|---|--------------------|-----------------------------|
| 1 | Presiding Officer | 51550-1230-58930-1380-63070 |
| 2 | Stenographer (H/G) | 41800-132300 |
| 3 | Superintendent | 38600-122800 |
| 4 | Clerk-Typist | 19900-63200 |
| 5 | Peon | 15000-47600 |

The budget allocated to each of its agency, indicating the particulars of all plans, proposed expenditures and reports of disbursement if any:

| | Detailed Head | Estimated provision |
|---|-----------------------|---------------------|
| Presiding Officer, State Transport Appellate Tribunal, Maharashtra State, Mumbai | Salary | 19,01,000/- |
| | Travelling expenses | 50,000/- |
| | Office Expenses | 50,000/- |
| | Publication | ----- |
| | Expenses on Computers | 1,00,000/- |
| Total | | 21,01,000/- |

XVI:- Names, and designations and other particulars of the public information officers

The Information officer:-

| | |
|------------------------|-------------|
| Name | Designation |
| Shri. Vilas D. Bharati | Registrar |

The Appellate Officer:-

Name

Designation Hon'ble

Shri. A. A. Bhatkar

Chairman, M.A.C.T.

XVII:- Other information.

Nil